

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.116-IA/592(AHM)2022 in
CP(IB) 755 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Natverlal Dadyabhai Ruwala
V/s
Hari Texweave Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..16/08/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
M.K.Dubey, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Richa M Goyal, PCS, for the applicant in
IA/592(AHM)2022
For the Respondent : Ms. Amrish Gandhi, PCS.

ORDER

The Ld. PCS for the applicant and Ld. PCS for the Respondent submitted that the matter is settled. Accordingly, IRP has filed an application for withdrawal of the main IB petition.

Heard Ld. PCS for the applicant and Ld. PCS for the respondent.

Since the parties have settled the dispute, permission to withdraw the main petition is granted.

IA/592(AHM)2022 is allowed. Accordingly, the main IB Petition, i.e. CP (IB)755 of 2019 stands disposed of as withdrawn. The Corporate Debtor is released from all rigors of CIRP.

-SD-

M.K.DUBEY
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)